

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Ref: Petition No. 77/TT/2012

Date: 6.7.2012

To,

The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under regulation-86 of CERC (Conduct of Business) Regulations'1999 and CERC (Terms and Conditions of Tariff) Regulations'2009 for determination of Transmission Tariff for Transmission assets (Group-I) associated with 765 kV system for Central Part of Northern Grid Part-II for tariff block 2009-14 period in Northern Region.

Sir,

Please refer to your petition mentioned above, and this Commission's earlier letter dated 10.4.2012 (copy enclosed). In this connection, I request you to furnish the following information on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 31.7.2012:

- a) As per details in supporting document attached with the petition at page 22 the boundary wall work was affected, which may not have affected commissioning of the assets. Detailed reasons and justification of delay including specific work affected and duration of delay due to these reasons etc., so as to justify the delay of 3 and 5 months as indicated in the petition.
- b) Detailed justification of significant increase in cost of foundation for structures (36.50%), switchgear (CT,PT, Circuit breaker isolators etc. (54.55 %), Bus-bars, conductors/insulators/ hardware (279.05%), outdoor lighting & power and control cable& Auxiliaries (99.52%), structures for switch yard (1185.74% in form 5B at page 39 of the petition.
- c) Similar cost variation is noted in forms 5B at page 42,45, 63 and 66 of the petition. Justification for the same is to be submitted.

d) Data for capital cost bench marking in accordance with the Commission's orders dated 27.4.2010 and 16.6.2010 regarding benchmarking of capital cost of 765/400 kV transmission lines and sub-stations.

e) Actual DOCO of the assets.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/ clarification.

Yours faithfully,

Sd/-

(V. Sreenivas)
Deputy Chief (Legal)